

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the **22nd** day of **October** 2019

Original Application No. 330/01063 of 2019

Hon'ble Ms. Ajanta Dayalan, Member (A)
Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Kamlesh Sagar, Ex. T.G.T. (Hindi), R/o 602 Bibijae Hadaf, Near Navin Export Factory, Pakka Talab, Shahjahanpur.

. . .Applicant

By Adv : Shri S.K. Singh Vashisth

V E R S U S

1. The Union of India through the Commissioner / Additional Commissioner, Kendray Vidyalaya Sangathan, 18 Institutional Area Shaheed Jit Singh Marg, New Delhi – 110001.
2. The Joint / Additional Commissioner, , Kendray Vidyalaya Sangathan, 18 Institutional Area Shaheed Jit Singh Marg, New Delhi – 110001.

. . .Respondents

By Adv: Shri N.P. Singh

ORDER

By Hon'ble Ms. Ajanta Dayalan, Member (A)

Heard Shri S.K. Singh Vashisth, learned counsel for the applicant and Shri N.P. Singh, learned counsel for the respondents.

2. Learned counsel for the applicant states that the applicant seeks conversion from CPF to GPF as well as pensionary benefits.

3. Learned counsel for the applicant states that at this stage, the limited prayer of the applicant is to decide the representation of the applicant dated 29.10.2019 (Annexure A-3) by issuing suitable direction to the competent authority amongst the respondents.

4. Learned counsel for the respondents objects to this limited prayer and states that the case of the applicant is barred by limitation as the applicant has already retired on 31.12.2015 and there is no delay condonation with the OA.

5. However, in view of the limited prayer made by the applicant's counsel, we direct respondent No. 1 / competent authority amongst the respondents to decide the representation of the applicant dated 29.10.2019 (Annexure A-3), by passing a reasoned and speaking order within 3 months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

6. Needless to mention that this order in no manner be construed as any opinion or expression on the merits of the case or on limitation and latches and delay.

7. OA is disposed of accordingly. There is no order as to costs.

(Rakesh Sagar Jain)
Member (J)

(Ajanta Dayalan)
Member (A)

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